

ITEM NO.3

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).22922/2014

(Arising out of impugned final judgment and order dated 14/11/2013
in CMWP No.33826/2012 passed by the High Court of Judicature at
Allahabad)

UMA BUILDERS PVT. LTD.

Petitioner(s)

VERSUS

LUCKNOW DEVELOPMENT AUTHORITY & ORS.

Respondent(s)

(With office report)

WITH

SLP(C) No. 32932-32933/2015

(With appln.(s) for exemption from filing O.T. and Office Report)

With

I.A.Nos.4-5 (Appln.for exemption from filing O.T.)

Date : 08/01/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Mrs. Sudha Gupta, Adv.

In SLP(C)32932-33/
15 & for RR in
SLP(C) 22922/14

Mr.Prabhat Kaushik, Adv.
Mr.Chetan Dutta, Adv.
Mr. Rakesh Kumar, AOR(NP)

For Respondent(s)

Ms.Reena Singh, AAG
Ms.Saumya Malik, Adv.
Dr. (Mrs.) Vipin Gupta, Adv.

Mr.Awanish Kumar, Adv.
Mr.Anshul Rai, Adv.
Mr.Bankey Bihari, Adv.

Mr.Rakesh U.Upadhyay, Adv.

Signature Not Verified

Upon hearing the counsel the Court made the following

Digitally signed by
Parveen Kumar Chawla
Date: 2016.01.09
12:43:47 IST

O R D E R

Reason:

SLP(C)No.22922 of 2014

SLP(C)No.22922/14 etc. Learned counsel for the respondent in SLP(C)No.22922 of
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2014 and the petitioners in SLP(C)Nos.32932-32933/2015 has
circulated a letter seeking an adjournment on account of the fact
that he is not in Delhi and, therefore, cannot assist this Court

today.

List for hearing after four weeks.

SLP(C) Nos.32932-32933/2015

Learned counsel for respondent No.3 has circulated a letter seeking an adjournment so as to enable him to file counter affidavit.

Prayer is allowed.

Counter affidavit be filed within three weeks.

List after four weeks.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RENUKA SADANA)
COURT MASTER